

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 260/GT/2013

Date: 11.3.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Approval of tariff of Dadri TPS Stage-I (840 MW) for the period 1.4.2009 to 31.3.2014 after the Truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 25.3.2014:

- i. Justification (year-wise/asset-wise) for the variation in actual additional capital expenditure claimed in this petition against those claimed and allowed vide order dated 7.10.2012 in Petition No. 255/2009 under respective heads, with clear and specific reasons for the said variation, as per format enclosed.
- ii. Clarification as to why the actual de-capitalization of ₹717.00 lakh during 2009-10 for 'freehold land' due to revision of circle rate of land has now been shown under 'exclusion' for reversal of liability of ₹717.26 lakh.
- iii. Confirmation as to whether inter-unit transfers claimed under exclusions are of temporary or permanent nature?
- iv. Clarification/confirmation that all the actual expenditures incurred during 2009-10, 2010-11, 2011-12 and 2012-13 are the final payments made and no balance payments remain.
- v. Certificate to the effect that all the assets of the gross block as admitted by the Commission as on 31.3.2009 are in service. In case any asset has been taken out, the details of the assets, such as the date of put to use of the asset, the date on which the asset was taken out from service, and the depreciation recovered shall be furnished.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)